

**DIVISION BENCH**

**ITEM NO.167**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**IA No.43/2022, IA No.16/2023 & IA No.11/2024 IN CP No.68/ALD/2022**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 11<sup>th</sup> July, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>RACHNA TANDON &amp; ORS. V/S KALORY FOODS PVT. LTD. &amp; ORS.</b>
<b>UNDER SECTION</b>	<b>241/244 &amp; 213 OF COMPANIES ACT 2013 R/W RULES 11 OF NCLT RULES, 2016</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Shadan Farasat, Adv.

*: For the Petitioner & Applicant in all IAs*

Sh. Rajnish Sinha, Adv.

*: For the Res. Nos.1 to 9 in main CP & in  
all IAs.*

**ORDER**

- 1. At the joint request made by both Ld. Counsels representing the parties, the matter is adjourned for further hearing on 25<sup>th</sup> July, 2024, to come up higher on the Board.**

***-Sd-***

**(Ashish Verma)  
Member (Technical)**

***-Sd-***

**(Praveen Gupta)  
Member (Judicial)**

***11<sup>th</sup> July, 2024***

*Avaneesh Kumar Singh  
(Stenographer)*